

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____/2025
(@ Diary No(s). 46430/2024)

IDBI TRUSTEESHIP SERVICES LIMITED

APPELLANT(s)

VERSUS

MALAVIKA HEGDE & ANR.

RESPONDENT(s)

O R D E R

Delay in refiling is condoned.

We have heard learned senior counsel, Mr. Neeraj Kishan Kaul for the appellant and learned senior counsel, Mr. Mukul Rohatgi for respondent No.1 and we have perused the material on record.

Learned senior counsel, Mr. Mukul Rohatgi appearing for respondent No.1 submitted that today the matter is slated for final hearing before the Appellate Tribunal and the respondents will go ahead with the arguments in their appeal without seeking any adjournment as such.

In response to this submission, learned senior counsel for the appellant submitted that in the absence of there being any direction from this Court, there is every likelihood of the respondents procrastinating the appeal inasmuch they have been granted interim relief contrary to law. In the circumstances, appropriate directions may be issued.

We dispose of this appeal by directing the concerned NCLAT (National Company Law Appellate Tribunal), Chennai to dispose of the appeal pending before it on or before 21.02.2025.

In the event the appeal is not disposed of by then, the impugned order passed by the Appellate Tribunal shall stand vacated automatically.

It is needless to observe that the appeal shall be considered on its own merits and without being influenced by any of the observations made in the impugned order.

The appeal is disposed of in the aforesaid terms.

Pending application(s), if any, shall stand disposed of.

....., J.
(B.V. NAGARATHNA)

....., J.
(SATISH CHANDRA SHARMA)

NEW DELHI;
JANUARY 31, 2025